

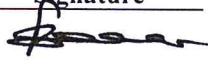
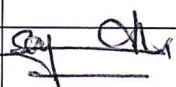
NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.10.2017. AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.12/10/HDB//2017
NAME OF THE COMPANY	V.N.R Infrastructure Limited
NAME OF THE PETITIONER(S)	V.N.R Infrastructure Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Mr. T.S.N Raja (Liquidator)	Liquidator	98496 82236	
V.K. SAJITH VARIGENTI Vinod	Adv Adv	99080 11272	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri T.S.N. Raja, Liquidator for V.N.R. Infrastructure Limited and Shri V.K. Sajith and Shri V. Vinod, Learned Counsels for the Respondent.

The Liquidator appointed in the matter submitted his second progress report subsequent to taking over charge of liquidator from the previous R.P viz. Shri Devendra Padamchand Jain. The Bench has clarified that if any clarification is sought, the Liquidator will have to do it by way of filing a CA with all the details and applicable provisions under the IBC. Post the CP on 16.11.2017


Member (T)


Member (J)